

6  
FIR NO.520/2020  
PS Seema Puri  
U/s. 25 Arms Act

23.12.2020

Present: Sh. Narender Bhukal, Ld. APP for State through webex VC.

Application moved on behalf of the applicant for release of mobile phone make REDMI-8.

Reply filed by the IO perused. As per reply of IO, abovesaid mobile phone is still in FSL Rohini, Delhi.

Accordingly, present application is dismissed.

  
(Mayank Mittal)  
Metropolitan Magistrate-06 (SHD)  
Karkardooma Court/Delhi/23.12.2020

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FIR NO. 216/2020

PS ~~Seema Puri~~ M.S Park

U/s. 356/379/34 IPC

Stat vs Neeraj Kumar

23.12.2020

Present: Sh. Narender Bhukal, Ld. APP for State through webex VC.  
Sh. Raj Kumar, Id counsel for the applicant.

Application U/s. 437 Cr.P.C. moved on behalf of applicant  
Neeraj Kumar.

Reply filed by the IO. As per reply of the IO, no accused has  
yet been arrested in the present case.

Accordingly, present application is dismissed as non-  
maintainable.

  
(Mayank Mittal)  
Metropolitan Magistrate-06 (SHD)  
Karkardooma Court/Delhi/23.12.2020

7  
FIR NO. 245/17  
PS Seema Puri  
U/s. 77 J.J. Act  
S/v. Fatima

23.12.2020

Present: Sh. Narender Bhukal, Ld. APP for State through webex VC.  
Sh. Vijay Goswami, Id counsel for the applicant through  
webex VC.

Application moved on behalf of the applicant/surety seeking  
permission to change the document.

Put up with file on 15.01.2021.

(Mayank Mittal)  
Metropolitan Magistrate-06 (SHD)  
Karkardooma Court/Delhi/23.12.2020

e-FIR NO. 017585/2019  
PS Seema Puri  
U/s. 379/411 IPC

23.12.2020

Present: Sh. Narender Bhukal, Ld. APP for State through webex VC.  
Sh. Mohd. Sazid, Ld counsel for the applicant through webex VC.

Present application has been moved on behalf of the application for release of accused Mehtab Ali on personal bond.

Heard. Ld. Counsel for the applicant has submitted that the accused is a poor person only and is unable to furnish a surety bond. He has only an old aged mother. Ld. Counsel has requested to release the accused on personal bond.

Accordingly, present applicant/accused Mehtab Ali be released from JC, if not wanted in any other case on furnishing a personal bond.

Application is disposed of accordingly.

(Mayank Mittal)  
Metropolitan Magistrate-06 (SHD)  
Karkardooma Court/Delhi/23.12.2020